

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4695
ANSWERED ON:25.08.2010
NAME OF TAINTED OFFICERS
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the names of the tainted officers have been removed from the website of Central Vigilance Commission;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether chargesheets/memos against these officers could not be filed for want of permission from the concerned Ministries/Departments; and
- (d) if so, the details thereof alongwith the reasons therefor?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): In December 1999, the Commission decided to publish a list of officers of organized services against whom it had advised initiation of criminal/departmental proceedings for major penalty w.e.f. 01.01. 1990. The list was displayed on the website and was being updated till August, 2002 in accordance with the records available with the Commission. Thereafter, the Commission decided to display names of only those officers against whom major penalty had been imposed. Presently, a list of officers against whom penalty has been advised by the Commission continues to be available on its website on monthly basis.

(c) & (d): As per the existing provisions of law, it is the investigating agencies i.e. CBI/Police who file charge sheets against government officials before the competent courts after seeking sanction for prosecution. As reported by the Central Vigilance Commission, as on 30.6.2010, there are 62 cases of sanction for prosecution pending over 3 months with the concerned authorities. The delay is caused due to detailed analysis of the available evidence, consultation with the CVC, State Governments/ other agencies and sometimes non-availability of relevant documentary evidence.